

**MR. SPEAKER:** Shri Janeshwar Mishra's privilege motion is that the Home Minister had made a statement while the accused in the Allahabad case had made a different statement. It is in the proceedings stage. All I can do is to forward his letter on this matter under direction 115 to the hon. Minister. This, is not a privilege motion.

श्री जनेश्वर मिश्र (इलाहाबाद) : यह प्रिविलेज का सवाल है। हमारी बात आप सुन लें। गृह मंत्री ने सदन को गुमराह दिया है। गोविंद मिश्रा ने लिखा है कि पुलिस अधिकारी ने उसका पोर्टफोलियो ले लिया और बाघे घंटे के बाद बताया कि इस में पिस्तौल है... (इयबचान)...

**MR. SPEAKER:** You do not believe the Minister; you believe the accused!

श्री जनेश्वर मिश्र : पुलिस का आदमी उस में पिस्तौल रखे और यहाँ इस सदन में इस बात पर हंगामा मच जाय कि श्रीमती इंदिरा गांधी के ऊपर खतरा है, देश में और देश के बाहर इस बात पर हंगामा मच जाय, मैं समझता हूँ कि सदन की गरिमा के खिलाफ है।... (इयबचान)...

**MR. SPEAKER:** I am not allowing this; I am sorry. It is very unfortunate. It is *sub judice* and you are making a reference to that. The matter is already before the court.

श्री मधु लिमबे (बांका) : अध्यक्ष महोदय, यह सवाल नहीं है। इस सदन में संसद् कार्य मंत्री के द्वारा एक प्रस्ताव रखा गया और पूरी जानकारी हासिल किए बिना इस हाउस को हसल किया गया अब यह साफ हो रहा है कि यह गोविंद मिश्रा बहुगुणा के मित्र थे और कांग्रेस के मित्र थे... (इयबचान).....

**MR. SPEAKER:** It is before the court. How can you come out with such observations when it is already *sub judice*?

**SHRI PILOO MODI (Godhra):** *Sub judice* does not apply to privilege.

**MR. SPEAKER:** I am sorry it is not a privilege matter. I have not allowed it.

**SHRI SAMAR GUHA (Contal):** On a point of order, Sir. You said, this matter is *sub judice* and therefore, it cannot be taken up in the House. I want to draw your attention to an earlier observation on privilege motion *vis-a-vis* matter *sub judice*.

**MR. SPEAKER:** That was about the discussion of a member's conduct. That ruling does not apply here. Why are you putting my ruling in a different shape?

**SHRI SAMAR GUHA:** I am questioning the conduct of the Home Minister and the Minister of Parliamentary Affairs. They gave certain information on which we anxiously adopted a unanimous resolution. That resolution proves to be a fraud which was committed on the House.

**THE MINISTER OF WORKS, HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** I have not provided any information. (Interruptions).

**MR. SPEAKER:** You are bringing in matters which are under investigation and before the court. Papers to be laid.

12.05 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF N.C.D.C. FOR 1973-74

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Co-operative Development Corporation, New Delhi for the year 1973-74, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-9440/75].

REVIEW & ANNUAL REPORT OF NATIONAL NEWSPRINT & PAPER MILLS LTD. FOR 1973-74

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA):** I beg to lay on the Table a copy each of the following papers